

MINUTES OF THE MEETING No. 6/13 dated 9.5.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri P.P. Srivastava, Deptt. of C&PC (Chem.Div)
4. Shri Parveen Sharma, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.5/13 for confirmation and confirmed and adopted the same without any change.

Case No M-23 NC No.6/13 Dated 9.5.2012	M/ s Rubamin Ltd, Baroda F.No.01/83/50/463/AM12/DES-IV RLA F.No.34/24/40/48/AM12 Lic.No.3410030925 dated 14.7.2011
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The Committee considered the case as per agenda. Committee discussed the representation of the firm requesting for enhancement of norms from 0.892 Kg to 1.10 Kg in the presence of the concerned technical authority, Deptt. of C&PC (Chem.Div.) and based on the oral comments offered by TA, it was decided not to accede to the request of the firm, as no cohesive reasons and proper justifications are available. Accordingly, Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-24 NC No.6/13 Dated 9.5.2012	M/ s Shalimar Paints Ltd, Mumbai F.No.01/85/50/1069/AM08/DES-IV RLA F.No.03/95/40/1181/AM07 Lic.No.0310440975 dated 27.8.2007
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The Committee considered the case as per agenda. The Committee noted that the information received from the firm was vague and hence TA, DIPP has written to firm again on 23.2.2012 for complete information. Accordingly the case may be re-listed on 6.6.2012.

Case No M-25 NC No.6/13 Dated 9.5.2012	M/ s AL Paper House, Jaipur F.No.01/83/50/155/AM12/DES-IV RLA F.No. 13/24/40/3/AM12 Lic.No. 1310035228 dated 27.4.2011
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The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, vide their U.O.No.Nil dated 30.04.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.37/83 dated 14.12.2011.

Export Item	Qty.	Import Item	Quantity
Assorted Paper Articles: Like Paper Photo Frames/Paper Photo Albums / Paper Carry Bags / Paper Scrap Books / Paper Rolls / Foldable paper Boxes etc.	1 MT	1. Unbleached Softwood Pulp, Solambala Russian Origin	0.40 MT
		2. Special wood pulp FF (Treated) various size Rools mat ID 8199	0.293 MT
		3. Specialty wood Pulp HPZ 760*840*485 mm – wrapped Bales Mat ID 5683	0.107 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 6/83-ALC1/2012 **MEETING DATE** : 09.05.2012

1	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

2	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

	Case No.: 4/42/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Approved
	HQ File :01/83/050/00736/AM12/	RLA File :26/24/040/00002/AM10/	Lic.No/Date:2610008196 08.07.2009	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of			

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C&PC(Chem. Div) vide their U.O.No. 14010/170/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Basic Chromium Sulphate	1 Kg	1. Chrome Ore	0.725 Kg
		2. Soda Ash	0.500 Kg
		3. Sulphur	0.15 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/06/09-10 dt. 9.5.2012, the Committee decided to approve the case at 13.33% yield (ole) and 6% yield (oil), as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Oleoresin Black Pepper	2.47 MT
2.	Pepper Oil	1.11 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	18.56 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:9/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
HQ File :01/83/050/00082/AM13/	RLA File :15/24/040/00004/AM11/	Lic.No/Date:1510011534 13.10.2010	Defer Date:06.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.

6	Case No.: 31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 29.2.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

7	Case No.: 36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

8	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

9	Case No.: 3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda. The written recommendations provided by Spices Board vide (1) Letter No.MKT/FNM/07/11-12/6643 dt. 28.10.2011 and (2) MKT/FNM/07/11-12/6640 dated 28.10.2011 were considered by the Committee and noted that in the letter (1) above the date of B/E number is shown as 18.3.2011, whereas in the SAR enclosed therewith, the date of B/E is shown as 19.3.2011. Also, in the letter (2) above, the quantity of import is shown as 59.85 MT whereas in the SAR, it is shown as 20 MT and B/E and date is shown as 3355031 and 29.04.2011. Hence, the Committee decided to seek clarification from Spices Board on the above discrepancies. A letter to go to Spices Board for clarification. Accordingly the case may be re-listed on 6.6.2012.			

10	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

11	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

12	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

13	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

14	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

	comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.
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15	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

16	Case No.: 29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 6.6.2012.			

17	Case No.: 6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 6.6.2012.			

18	Case No.:3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/55/2007-PC.II dated 16.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
Master Batch 303 P	1 Kg	1. Euricamide 2. LLDPE Granules	0.0041 Kg 0.9960 Kg	

		3. Fumed Silica	0.0041 Kg
		4. Kaynar Flex 2821/PVDF	0.0258 Kg
Master Batch BE 10	1 Kg	1. Euricamide 2. LLDPE Granules 3. Fumed Silica	0.1031 Kg 0.9171 Kg 0.0098 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 6.6.2012.			

20	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.6.2012.			

21	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.4.2012 issued by DIPP. Reminder dated 16.5.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/06/2012-PC.II dated 30.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
1) Mixture of formulated epoxy resin, hardener/curing agent and filler + extender	1 Kg	1. Epoxy resin 2. Diluents 3. Leveling Agent 4. Curing agent/hardener	0.140 Kg 0.014 Kg 0.002 Kg 0.078 Kg
2) Mixture of formulated epoxy resin, Pigment Paste, hardener/curing agent and filler + extender	1 Kg	1. Epoxy resin 2. Leveling Agent 3. Diluents 4. Defoamer 5. Pigment 6. Curing agent/hardener	0.223 Kg 0.002 Kg 0.025 Kg 0.003 Kg 0.017 Kg 0.120 Kg
3) Mixture of formulated epoxy resin & hardener/curing agent	1 Kg	1. Epoxy resin 2. Diluents 3. Leveling Agent 4. Curing agent/hardener	0.389 Kg 0.011 Kg 0.009 Kg 0.210 Kg
4) Mixture of formulated Polyacrylate Dispersion & Polyuethane hardener	1 Kg	1. Polyacrylate Dispersion 2. Pigment 3. Polyuethane hardener	0.481 Kg 0.192 Kg 0.175 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480	Defer

24		19.08.2011	Date:06.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). U.O issued on 19.4.2012. Accordingly the case may be re-listed on 6.6.2012.			

25	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Rejected
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 14/2/2012 issued by DIPP followed by reminder dated 15.3.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 6.6.2012.			

27	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). U.O. issued on 19.4.2012. Accordingly the case may be re-listed on 6.6.2012.			

28	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/24/2011 dated 16.2.2012 and stated that the firm has not given reply to the D/L dated 2.5.2011 followed by reminder dated 24.11.2011. Another reminder dated 30.3.2012 issued by this office. The Committee decided to defer the case			

	for four weeks. Accordingly the case may be re-listed on 6.6.2012.
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29	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 6.6.2012.			

30	Case No.: 20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2012. Accordingly the case may be re-listed on 6.6.2012.			

31	Case No.: 16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 6.6.2012.			

32	Case No.:18/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
	HQ File :01/83/050/00658/AM12/	RLA File :03/95/040/00434/AM12/	Lic.No/Date:0310653519 14.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14011/142/2011-So.(Ch.II) dated 19.4.2012 the Committee decided to approve the case as under :-			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 16.5.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

34	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 22.3.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.5.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

35	Case No.:50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 29/12/2011 and reminder dated 16.3.2012 is incomplete. The Committee decided that Technical Authority to call for complete details from the firm. TA stated that letter issued again. Accordingly the case may be re-listed on 6.6.2012.			

36	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.1.2012 issued by DIPP followed by another D/L by TA dated 12.4.2012. Accordingly the case may be re-listed on 6.6.2012.			

37	Case No.: 35/38/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Rejected
	HQ File :01/83/050/00675/AM12/	RLA File :31/83/040/00130/AM12/	Lic.No/Date:3110050633 27.09.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 13/2/2012 issued by DIPP followed by reminder dated 16.3.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

38

Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/18/2012-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Difenoconazole Technical	1 Kg	1. 2-(4-(4-Chlorophenoxy)-2-Chlorophenyl)-2-Bromomethyl-4-Methyl-1,3-Dioxolane)	1.035 Kg
		2. 1,2,4 Triazole	0.204 Kg
		3. Dimethyl Sulfoxide	0.125 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.: 42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:06.06.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.5.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 6.6.2012.			

Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:6/83-ALC1/2012	Status: Case
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40			09.05.2012	Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Accordingly the case may be re-listed on 6.6.2012.			

41	Case No.:45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 6.6.2012.			

42

Case No.: 46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Approved
HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/15/2011-Ch.II dated139.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Bromo Ketal	1 Kg	1. 2,4-Dichloro Acetophenone	0.608 Kg
		2. 1,2-Pentane Diol	0.380 kg
		3. Cyclohexane	0.125 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem Div.). Reminder dated 16.5.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

44	Case No.:8/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00081/AM13/	RLA File :15/24/040/00003/AM12/	Lic.No/Date:1510014546 18.10.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

45	Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 6.6.2012.			

46	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by DBT and as requested by them vide their U.O.No.BT/IL/05/356/2012-PID dated 2.3.2012, the firm has been requested to furnish a copy of export order, vide letter dated 30.3.2012 followed by reminder dated 23.4.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

47	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.4.2012 issued by DIPP. Reminder dated 21.5.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

	Case No.:3/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00076/AM13/	RLA File :17/24/040/00041/AM09/	Lic.No/Date:1710004597	Defer

48		23.11.2011	Date:06.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.6.2012			

49	Case No.: 37/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Approved
	HQ File :01/83/050/00110/AM13/	RLA File :17/24/040/00072/AM12/	Lic.No/Date:1710004600 23.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II- 14011/0/2012-311 dated 3.2.2012 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 4713 (Polyoxyethylene Tridecyl Alcohol) (Appearance at 25 deg C: Turbid Liquid)	1 Kg	1. Iso Tridecanol (Tridecyl Alcohol) (Colourless Clear Liquid) 2. Ethylene Oxide (Colourless clear Liquid)	0.393 Kg 0.606 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.: 54/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00127/AM13/	RLA File :17/24/040/00015/AM12/	Lic.No/Date:1710004598 23.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Accordingly the case may be re-listed on 6.6.2012.			

51	Case No.: 36/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00109/AM13/	RLA File :17/24/040/00074/AM12/	Lic.No/Date:1710004609 24.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

52	Case No.:4/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00077/AM13/	RLA File :17/24/040/00079/AM12/	Lic.No/Date:1710004615 28.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.6.2012			

53	Case No.:11/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00084/AM13/	RLA File :17/24/040/00077/AM12/	Lic.No/Date:1710004613 28.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

54	Case No.:12/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00085/AM13/	RLA File :17/24/040/00078/AM12/	Lic.No/Date:1710004614 28.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

55	Case No.:21/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00094/AM13/	RLA File :17/24/040/00075/AM12/	Lic.No/Date:1710004611 28.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

56	Case No.:38/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00111/AM13/	RLA File :17/24/040/00076/AM12/	Lic.No/Date:1710004612 28.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

57	Case No.: 33/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00106/AM13/	RLA File :17/24/040/00138/AM08/	Lic.No/Date:1710004623 30.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

58	Case No.: 39/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00112/AM13/	RLA File :17/24/040/00058/AM09/	Lic.No/Date:1710004620 30.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

59	Case No.: 58/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00131/AM13/	RLA File :17/24/040/00146/AM08/	Lic.No/Date:1710004624 30.11.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

60	Case No.: 4/49/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Approved
	HQ File :01/83/050/00896/AM12/	RLA File :34/24/040/00179/AM12/	Lic.No/Date:3410032448 08.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/35/2012-PC.II dated 30.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Milky White Compound (Containing 40+/- 1% Titanium dioxide, 27+/- 1% LLDPE, 33+/- 1% Calcium Carbide) Grade PT 2040	1 Kg	1. Titanium dioxide 2. LDPE Resin/Granules 3. Calcium Carbonate 4. Polymer Based Additives	0.4117 Kg 0.2782 Kg 0.3298 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23/4/2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 6.6.2012.			

62	Case No.:25/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
	HQ File :01/83/050/00098/AM13/	RLA File :17/24/040/00124/AM08/	Lic.No/Date:1710004655 13.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 23.11.2011 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product 6010 (Oxirane Methyl, Polymer with Oxirane) (Clear to slightly haze, colourless to slightly yellow liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Poly Propylene Glycol 1000 (Clear Viscous liquid) 3. Propylene Oxide (Colourless liquid)	0.110 Kg 0.506 Kg 0.381 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:40/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00113/AM13/	RLA File :17/24/040/00003/AM09/	Lic.No/Date:1710004658 13.12.2011	Defer Date:06.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.

64	Case No.:55/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00128/AM13/	RLA File :17/24/040/00154/AM08/	Lic.No/Date:1710004656 13.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

65	Case No.:59/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00132/AM13/	RLA File :17/24/040/00006/AM09/	Lic.No/Date:1710004659 13.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

66	Case No.:24/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00097/AM13/	RLA File :17/24/040/00076/AM09/	Lic.No/Date:1710004667 15.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

67	Case No.:32/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00105/AM13/	RLA File :17/24/040/00050/AM10/	Lic.No/Date:1710004669 15.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

68	Case No.:56/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00129/AM13/	RLA File :17/24/040/00007/AM09/	Lic.No/Date:1710004668 15.12.2011	Defer Date:06.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.

69	Case No.:1/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00074/AM13/	RLA File :17/24/040/00030/AM10/	Lic.No/Date:1710004674 16.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

70	Case No.:23/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00096/AM13/	RLA File :17/24/040/00017/AM10/	Lic.No/Date:1710004671 16.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

71	Case No.:27/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00100/AM13/	RLA File :17/24/040/00019/AM10/	Lic.No/Date:1710004672 16.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

72	Case No.:30/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00103/AM13/	RLA File :17/24/040/00004/AM12/	Lic.No/Date:1710004676 16.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Accordingly the case may be re-listed on 6.6.2012.			

	Case No.:28/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00101/AM13/	RLA File :17/24/040/00018/AM10/	Lic.No/Date:1710004682	Defer

73		20.12.2011	Date:06.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

74	Case No.:35/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00108/AM13/	RLA File :17/24/040/00038/AM11/	Lic.No/Date:1710004683 20.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Accordingly the case may be re-listed on 6.6.2012.			

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Case No.:13/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00086/AM13/	RLA File :17/24/040/00091/AM12/	Lic.No/Date:1710004718 29.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/111/2011-Ch.II dated 23.11.2011 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Product 6080 (Oxirane Methyl, Polymer with Oxirane) (White to off-white flakes))	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Propylene Oxide (Colourless liquid)	0.854 Kg 0.140 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:14/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00087/AM13/	RLA File :17/24/040/00089/AM12/	Lic.No/Date:1710004728 30.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

77	Case No.: 34/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00107/AM13/	RLA File :17/24/040/00088/AM12/	Lic.No/Date:1710004727 30.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

78	Case No.: 53/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00126/AM13/	RLA File :17/24/040/00087/AM12/	Lic.No/Date:1710004730 30.12.2011	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

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Case No.:6/42/83-ALC1/2011	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00738/AM12/	RLA File :03/94/040/00840/AM12/	Lic.No/Date:0310675502 09.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/172/2011-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
KV-LITE AFFF 9099 Aqueous Concentrate for Fire Fighting	1 Kg	1. Fluorinated Surfactant (Surface Active Agent)	0.110 Kg
		2. Hydrocarbon Surfactant	0.265 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.: 7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:06.06.2012

Decision :The Committee considered the case as per agenda. The Committee noted that Deptt of C&PC(Chem.Div) returned the application and consequently it was referred to Deptt of C&PC(PC Div). U.O. issued on 23.4.2012. Accordingly the case may be re-listed on 6.6.2012.

81	Case No.:10/42/83-ALC1/2011	Party Name:SBS ORGANICS PVT LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00742/AM12/	RLA File :03/95/040/00447/AM12/	Lic.No/Date:0310675720 10.01.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.3.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.5.2012 issued by this office. Accordingly the case may be re-listed on 6.6.2012.			

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Case No.:11/42/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00743/AM12/	RLA File :03/95/040/00800/AM12/	Lic.No/Date:0310675787 10.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/9/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Iprodione 41.6% SC (Iprodione 4F)	1 Liter	1. 3-(3,5-Dichlorophenyl) Hydantoin	0.501 Kg
		2. Propylene Glycol	0.094 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:31/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00104/AM13/	RLA File :17/24/040/00092/AM12/	Lic.No/Date:1710004759 11.01.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

	Case No.:60/6/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
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84	HQ File :01/83/050/00133/AM13/	RLA File :33/24/040/00019/AM12/	Lic.No/Date:3310021425 23.01.2012	Defer Date:06.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.				

85	Case No.:2/6/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00075/AM13/	RLA File :17/24/040/00098/AM12/	Lic.No/Date:1710004794 30.01.2012	Defer Date:06.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.				

86	Case No.:2/46/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00787/AM12/	RLA File :31/83/040/00219/AM12/	Lic.No/Date:3110052689 31.01.2012	Defer Date:06.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated Nil issued by DIPP. Accordingly the case may be re-listed on 6.6.2012.				

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Case No.:9/51/83-ALC1/2011	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00906/AM12/	RLA File :02/24/040/00201/AM12/	Lic.No/Date:0210173491 02.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 8.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Printed Paper Upto 200 GSM	1 MT	1. Relevant Art Paper (both side coated) with relevant GSM	1.02 MT
		2. Offset printing ink offset	1% of FOB value of export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:22/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00095/AM13/	RLA File :17/24/040/00099/AM12/	Lic.No/Date:1710004804 02.02.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

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Case No.:5/49/83-ALC1/2011	Party Name:CANBERRA CHEMICALS.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00897/AM12/	RLA File :34/24/040/00243/AM12/	Lic.No/Date:3410033128 06.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/29/2012-Ch.II dated 19.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Tri Basic Calcium Phosphate	1 Kg	Phosphoric Acid	0.799 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:10/6/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00083/AM13/	RLA File :25/24/040/00019/AM12/	Lic.No/Date:2510003563 29.02.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

91	Case No.:26/6/83-ALC1/2012	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00099/AM13/	RLA File :05/23/040/00489/AM12/	Lic.No/Date:0510319879 12.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

92	Case No.:16/6/83-ALC1/2012	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
	HQ File :01/83/050/00089/AM13/	RLA File :05/23/040/00506/AM12/	Lic.No/Date:0510320416 19.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 7.5.2012 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Antimony Trisulphide	1 Kg	1. Antimony Concentrate Containing 55% to 62% of Sb content	1.237 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:42/6/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00115/AM13/	RLA File :03/95/040/01063/AM12/	Lic.No/Date:0310687364 21.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Accordingly the case may be re-listed on 6.6.2012.			

94	Case No.:18/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00091/AM13/	RLA File :34/24/040/00233/AM12/	Lic.No/Date:3410033642 22.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

95	Case No.:19/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00092/AM13/	RLA File :34/24/040/00257/AM12/	Lic.No/Date:3410033643 22.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

96	Case No.: 20/6/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00093/AM13/	RLA File :05/23/040/00523/AM12/	Lic.No/Date:0510321034 26.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

97	Case No.: 17/6/83-ALC1/2012	Party Name:ARCHIES LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status: Case Deferred
	HQ File :01/83/050/00090/AM13/	RLA File :05/23/040/00527/AM12/	Lic.No/Date:0510321077 27.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

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Case No.:45/6/83-ALC1/2012	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00118/AM13/	RLA File :05/23/040/00533/AM12/	Lic.No/Date:0510321117 27.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 8.5.2012 the Committee decided to approve the case as under :- <u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Scented Candles (Assorted Colors, Sizes and Shapes) Wax Candles	1 MT	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Paraffin Wax	0.7275 MT	
2.	Natural Wax (Palms Wax Blend)	0.2425 MT	
3.	Fragrances	0.03 MT (Subject to 20% FOB value of export)	

4.	Colour	0.005 MT
5.	Wicks	0.002 MT
6.	UV Stabiliser (UV Sorb)	0.00577 MT
7.	Vybar Chemicals (Vybar-103)	0.011 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

99	Case No.:49/6/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00122/AM13/	RLA File :03/94/040/01170/AM12/	Lic.No/Date:0310688034 27.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

100	Case No.:50/6/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00123/AM13/	RLA File :03/94/040/01168/AM12/	Lic.No/Date:0310688046 27.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

101	Case No.:15/6/83-ALC1/2012	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00088/AM13/	RLA File :05/23/040/00501/AM12/	Lic.No/Date:0510321257 28.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

102	Case No.:47/6/83-ALC1/2012	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00120/AM13/	RLA File :03/94/040/01087/AM12/	Lic.No/Date:0310688421 28.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt.			

of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.

103	Case No.:1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.6.2012			

104	Case No.:2/2/83-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00002/AM13/	RLA File :03/95/040/01105/AM12/	Lic.No/Date:0310688844 30.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 30.4.2012. Accordingly the case may be re-listed on 6.6.2012.			

105	Case No.:48/6/83-ALC1/2012	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00121/AM13/	RLA File :03/94/040/01137/AM12/	Lic.No/Date:0310689101 30.03.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

106	Case No.:3/2/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00003/AM13/	RLA File :03/95/040/01104/AM12/	Lic.No/Date:0310689274 02.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.4.2012. Accordingly the case may be re-listed on 6.6.2012.			

107	Case No.:41/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00114/AM13/	RLA File :03/95/040/01094/AM12/	Lic.No/Date:0310689296 02.04.2012	Defer Date:06.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.

108	Case No.:51/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00124/AM13/	RLA File :03/95/040/01092/AM12/	Lic.No/Date:0310689304 02.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

109	Case No.:43/6/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00116/AM13/	RLA File :03/94/040/01174/AM12/	Lic.No/Date:0310689778 04.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

110	Case No.:44/6/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
	HQ File :01/83/050/00117/AM13/	RLA File :03/94/040/01175/AM12/	Lic.No/Date:0310689785 04.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/29/2010 dated 23.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chlorpyriphos 48% EC	1 Ltr.	1. Sodium Salt of Tri Chloro Pyridinol 85% Min. 2. Diethyl Thio Phosphoryl Chloride 3. Solvent C IX	0.401 Kg 0.300 Kg 0.480 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:46/6/83-ALC1/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
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111	HQ File :01/83/050/00119/AM13/	RLA File :03/94/040/01121/AM12/	Lic.No/Date:0310689757 04.04.2012	Defer Date:06.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.				

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Case No.:52/6/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Approved
HQ File :01/83/050/00125/AM13/	RLA File :03/94/040/01180/AM12/	Lic.No/Date:0310689742 04.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14011/148/2011 dated 27.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Galaxy MW 287 (Lauryl Alcohol Broad Chain (C12-18) Ethoxylate 7 mole)	1 Kg	1. Lauryl Alcohol C1218 2. Ethylene Oxide	0.392 Kg 0.594 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:29/6/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00102/AM13/	RLA File :30/24/040/00002/AM13/	Lic.No/Date:3010085086 09.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

114	Case No.:5/6/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00078/AM13/	RLA File :03/94/040/00016/AM13/	Lic.No/Date:0310692535 27.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 6.6.2012.			

115	Case No.:6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.6.2012			

116	Case No.:7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.6.2012			

117	Case No.:57/6/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2012 09.05.2012	Status:Case Deferred
	HQ File :01/83/050/00130/AM13/	RLA File :03/94/040/00030/AM13/	Lic.No/Date:0310692968 01.05.2012	Defer Date:06.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.6.2012			

Date:15.05.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer